

JITEM NO.50

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. No.3 in CIVIL APPEAL NO. 3611 OF 2002

JOSE PHILIP MAMPILLIL

Appellant (s)

VERSUS

M/S. PREMIER AUTOMOBILES LTD. & ANR.

Respondent(s)

(Appeal under Order XVIII Rule 5 of the Supreme Court Rules, 1966  
against order dated 29.01.2011 of Registrar and office report)

Date: 02/05/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s) Mr. M.T. George,Adv.

For Respondent(s) Ms. Bina Gupta,Adv.

Mr. V. Ramasubramanian,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Issue notice to Respondent No.1, returnable after  
Summer Vacation. Dasti in addition is permitted.

(A.S. BISHT)  
COURT MASTER

(NEERU BALA VIJ)  
COURT MASTER